

Form No. 27Q

[See sections 194E, 195, 196A, 196B, 196C, 196D and rules 31A and 37A]

Quarterly statement of deduction of tax under sub-section (3) of section 200 of I.T. Act, 1961 in respect of payments other than Salary made to non-residents for the quarter ended June/September/December/March (tick which ever applicable) (year)

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| 1. (a) Tax Deduction and collection Account No. (TAN) | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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| (b) Permanent Account No. (PAN) | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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| (c) Financial year | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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| (d) Assessment year | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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| (e) Has any statement been filed earlier for this quarter (Yes/no.) | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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| (f) If answer of (e) is 'Yes', then Provisional Receipt No. of original statement | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | |
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2. Particulars of the deductor

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|-------------------------------|---|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|--|
| (a) Name | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| (b) Type of deductor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| (c) Branch/division/ (if any) | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| (d) Address | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Flat No. | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Name of the premises/building | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Road/street/lane | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| Area/location | <table border="1" style="width: 100%; height: 20px;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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Town/City/District

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State

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Pin Code

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Telephone No.

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E-mail

3. Particulars of the person responsible for deduction of tax

(a) Name

(b) Address

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Flat No.

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Name of the premises/building

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Road/street/lane

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Area/location

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Town/City/District

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

State

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Pin Code

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Telephone No.

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E-mail

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4. Details of tax deducted and paid to the credit of Central Government :

<i>Sr. No.</i>	<i>Section code</i>	<i>TDS Rs.</i>	<i>Surcharge Rs.</i>	<i>Education Cess Rs.</i>	<i>Interest Rs.</i>	<i>Others Rs.</i>
701	702	703	704	705	706	707

<i>Sr. No.</i>	<i>Total tax deposited Rs.</i>	<i>Cheque/DD No. (if any)</i>	<i>BSR code</i>	<i>Date on which tax deposited</i>	<i>Transfer voucher/Challan Serial No.²</i>	<i>Whether TDS deposited by book entry ? Yes/No³</i>
701	708	709	710	711	712	713

5. Details of amounts paid and tax deducted thereon from the deductees (*See Annexure*)

VERIFICATION

I, _____, hereby certify that all the particulars furnished above are correct and complete.

Place:

Signature of person responsible for deducting tax at source

Date:

Name and designation of person responsible for deducting tax at source

Notes :

1. Indicate the type of deductor "Government"/"Others".
2. Government deductors to give particulars of transfer vouchers; other deductors to give particulars of challan No. regarding deposit into bank.
3. Column is relevant only for Government deductors.

Annexure

Deductee-wise break-up of TDS

(Please use separate Annexure for each line item in the table at S. No. 4 of main Form 27Q)

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Details of amounts paid/credited during the quarter ended (DD-MM-YYYY) and of tax deducted at source

BSRcode of the branch where tax is deposited	
Date on which tax deposited (dd-mm-yyyy)	
Challan Serial No.	
Section under which* payment made	
Total TDS to be allocated among deductees as in the vertical total of col. 725	
Interest	
Others	
Total of the above	

Name of Deductor	
TAN	

S. No.	Deductee code (01- Company, 02-Other than Company)	PAN of the deductee	Name of the deductee	Date of Payment/ Credit	Amount paid/ credited Rs.	Paid by book entry or other-wise	TDS Rs.	Sur-Charge Rs.	Educa-tion Cess Rs.	Total Tax deducted (721+ 722+723) Rs.	Total Tax deposited Rs.	Date of deduc-tion	Rate at which deduc-ted	Reason for non-deduction/ lower deduction/ grossing up (if any)*
714	715	716	717	718	719	720	721	722	723	724	725	726	727	728
1														
2														
3														
4														
5														
Total														

Verification

I, _____, hereby certify that all the particulars furnished above are correct and complete.

Place : _____ Signature of person responsible for deducting tax at source

Date : _____ Name and designation of person responsible for deducting tax at source

Note.—

*Write "A" if the "lower deduction" or "no deduction" is on account of a certificate under section 197.

Write "B" if no deduction is on account of declaration under section 197A.

Write "G" if grossing up has been done."

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